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SLP(C)No. 15572 OF 1998

ITEM No.2
(Part-Heard)

Court No. 1

SECTION IVB/XI/
IVA/XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15572/1998
(From the judgement and order dated 08/09/1997 in CWP 4417/92
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

U.O.I. & ORS

Petitioner (s)

VERSUS

A.S. CHEEMA
(For Final Disposal)

Respondent (s)

With
SLP(C)No.17594-17595/1998,) (With appln. for c/delay in filing
SLP(C)No.5155/1998,) SLP and with prayer for interim
SLP(C)No.5802/1998,) relief and Office Report)

SLP(C)No.3233/2000, (With prayer for interim relief)
(for final disposal)

Date : 28/02/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. Altaf Ahmad, ASG
Mr. P P Malhotra, Sr. adv.
Mr. Hemant Sharma, adv.
Mr. C Radha Krishnan, adv.
Ms. Indra Sawhney, adv.
Ms. Binu Tamta, adv.
Ms. Rekha Pandey, adv.
Ms. Anil Katiyar, adv.
Mr. S N Terdol, adv.

For Respondent (s) Ms. Indu Malhotra, adv.
in SLP(C) 15572/98 Ms. Madhu Sweta, adv.
and 17594-95/98

SLP(C) 5155/98 Mr. A Mariarputham, adv.
Mr. Maninder Singh, adv.

SLP(C) 5802/98 Mr. E C Vidyasagar, adv.

SLP(C) 3233/2000 Mr. P P Juneja, adv.

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UPON hearing counsel the Court made the following
O R D E R

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SLP(C) 15572 of 1998@@
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We have heard Sh. Altaf Ahmad, learned Additional Solicitor General as well as learned counsel for the respondent. We have also perused the record.

In the facts and circumstances of the case, the impugned order does not call for any interference. The special leave petition is, therefore, dismissed with no order as to costs.

Interim directions shall stand vacated.

SLP(C) 5155/98, 5802/98, 3233/2000, 17594-17595/98@@
CC

Mr. Altaf Ahmad, learned Additional Solicitor General resumed arguments at 11.25 AM and concluded his arguments in all the matters. He is permitted to file certain documents in SLP(C) Nos.5802 of 1998 and 3233 of 2000.

For arguments of the respondents, to come up on 1st March, 2001 as part-heard.

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(Neena Verma)
Court Master

(Prem Prakash)
Court Master